

DIVISION BENCH
COURT - II

P-112

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/48(KB)2023
IA(I.B.C)/1020(KB)2024

**CORAM: 1. HONBLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HONBLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08TH JULY 2024

IN THE MATTER OF	HDFC BANK LIMITED VS RAM KUMAR SINGHEE
UNDER SECTION	SECTION 95(1)

Appearance (via video conferencing/physically)

Mr. Rishav Banerjee, Adv.] For the Financial Creditor
Mr. S. Bhattacharya, Adv.]

Ms. Shruti Singhania, FCS] For the Personal Guarantor

ORDER

1. Learned Counsel for the Financial Creditor present. Learned Authorized Representative for the Personal Guarantor present.
2. Learned Authorized Representative appearing on behalf of the Personal Guarantor submits that she has already prepared the objection to the report filed by the Resolution Professional and the same has been e-filed today.
3. Let copy of the objection be served upon the learned Counsel for the Financial Creditor.
4. Rejoinder affidavit, if any, be filed by the learned Counsel for the Financial Creditor within a period of three days thereafter.
5. List this matter for arguments on **7th August, 2024**.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)